

ALLOTMENT OF RAW FILMS

3778. SHRI JUGAL MONDAL : Will the Minister of COMMERCE be pleased to state :

(a) the quota of raw film allotted to (i) Shri O. P. Ralhan (Producer), (ii) Shri Raj Kapoor, (iii) Shri Devanand, (iv) Pacchi (Producer), (v) J. Om Parkash (Producer), (vi) Shri B. K. Adarsh (Producer), (vii) Shri Dilip Kumar, (viii) Shri Devendas Goel Producer, (ix) Shri B. R. Chopra, (x) Shri G. P. Sippy, (xi) Shri A. R. Kardar, (xii) Shri K. Asif, (xiii) Shri Sivaji Ganeshan (Producer), (xiv) Shri Vasu Menon, (xv) Shri L. V. Parshad (Producer), (xvi) Shri Sunil Dutt, Producer, during the last five years;

(b) whether any complaints have been received against these Producers that they have misused the raw film quota allotted to them during the above period; and

(c) if so, the action taken by Government against them ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURFSHI) : (a) to (c). The information is being collected and will be laid on the Table of the House.

CONSTRUCTION OF RAILWAY LINES IN WEST BENGAL

3779. SHRI JUGAL MONDAL : Will the Minister of RAILWAYS be pleased to state :

(a) whether any proposal is under consideration for the construction of new railway lines in West Bengal during the Fourth Plan period; and

(b) if so, the details thereof ?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a) No.

(b) Does not arise.

INTERFERENCE BY GOVERNMENT AND PARLIAMENT IN THE WORKING OF PUBLIC SECTOR UNDERTAKINGS

3780. SHRI D. N. PATODIA : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the Planning Commission in a paper has opposed the excessive interference by Government and Parliament in the operation of public sector undertakings;

(b) whether the note has purported to suggest that the Parliamentary inquiry into the working of public sector undertakings is hampering the healthy functioning of the undertakings; and

(c) if so, whether Government propose to lay a copy of the note on the Table ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) :

(a) to (c). The views of the Planning Commission in regard to the functioning of the public sector undertakings and the accountability to Government and Parliament is indicated in paragraph 6 of Chapter III relating to "Industry", of the "Approach to the Fourth Five Year Plan", which is as follow :

"Productivity and profitability of both public and private sector enterprises should be given urgent consideration. One of the essential requirement for achieving this purpose in the public sector is to bestow adequate initiative and operational autonomy to the management, so that there is no interference from the Government in the day-to-day operations of the public sector enterprises. As early as 1959, the Krishna Menon Committee had made a number of recommendations intended to reconcile the accountability of public undertakings to Parliament on the one hand with their autonomy for ensuring efficiency on the other. The Report of the Administrative Reforms Commission has explained the need to achieve a proper balance between the

requirements of accountability of the enterprises to Parliament and their need for freedom in day-to-day operations. While Parliament must oversee and review the performance of public undertakings with a view to promoting and safeguarding the public interest involved, the manner of achieving this purpose should be such that it does not weaken the initiative of the management and thus affect its efficiency. The general criterion that can be supplied to determine the extent of Parliamentary review is that it should not extend to matters of day-to-day administration. Parliament should be primarily concerned with the efficiency of the overall operations of the enterprise rather than with day-to-day operations. From this point of view, it is necessary to develop healthy conventions on the nature of information etc. sought in Parliament which are consistent with the special needs of the Public enterprises".

स्कूटरों का क्रय और विक्रय

3781. श्री हुकम चन्द कछवाय : क्या औद्योगिक विकास तथा समवाय-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय जांच ब्यूरो ने कुछ ऐसे मामलों के बारे में जांच की है जिनमें कार तथा स्कूटर खरीदे गये और निर्धारित अवधि समाप्त होने से पहले बेच दिये गये थे ;

(ख) यदि हां, तो केन्द्रीय सरकार के कितने राजपत्रित अधिकारियों के विरुद्ध इस की जांच की जा रही है ; और

(ग) उनमें भारतीय सेना के कमीशन प्राप्त अधिकारी कितने हैं ?

औद्योगिक विकास तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद) :

(क) जी हां।

(ख) तीन।

(ग) दो।

स्कूटरों के क्रय एवं विक्रय की जांच

3782. श्री हुकम चन्द कछवाय : क्या औद्योगिक विकास तथा समवाय-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) जनवरी 1967 से अब तक केन्द्रीय जांच ब्यूरो ने ऐसे कितने व्यक्तियों के विरुद्ध खुली जांच की है जिन्होंने कार और स्कूटर खरीद कर उन्हें निर्धारित अवधि के समाप्त होने से पहले ही बेच दिया है ;

(ख) उनमें से कितने लोगों के विरुद्ध मुकदमा चलाया गया है ; और

(ग) कितने लोगों पर न्यायालय द्वारा जमाना किया गया था और इस संबंध में जमाने के रूप में सरकार ने कितनी धनराशि वसूल की है ?

औद्योगिक विकास तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) 258।

(ख) 190।

(ग) 72 और 1,40,250 रु०।

IMPORT CONTROL SCHEDULE

3783. SHRI SITARAM KESRI :

SHRI S. K. TAPURIAH :

Will the Minister of COMMERCE be pleased to state :

(a) whether the Tariff Revision Commission has made any recommendations about import control schedule;

(b) if so, the details thereof; and

(c) Government's reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : (a) The Tariff Revision Committee has submitted a report on the revision of the Import Trade Control Schedule and allied matters.